

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**CUTTACK BENCH****ORDER SHEET**Original Application No. 308 of 2001Applicant (s) Smt. Parbati Samal Respondent (s) Union of IndiaAdvocate for Applicant (s) Mr. G. K. Behera Advocate for Respondent (s)**NOTES OF THE REGISTRY****ORDERS OF THE TRIBUNAL**P.O/B.D. for Rs.50/- filed
for Registration please.

So.

17/7/01

Re: Registrations

Bench

J. Sam

REGISTER

Registrar

1. ORDER DT. 13.7.2001.

Seen the petition. Defect pointed out by the Registry is ignored. Let the OA be registered and a number be given. Seen the petition. Heard Mr. Behera, learned counsel for the applicant. After hearing learned counsel for the applicant we feel that this O.A. can be disposed of at the stage of admission. In view of this we have heard Mr. Behera, learned counsel for the applicant and Shri B.K. Nayak, learned ASC on whom a copy of the petition has been served. Facts of this case according to the applicant is that her husband late Narendra Kumar Samal was appointed as Investigator B.M. in the Programme Evaluation Organisation under the Planning Commission in 1963.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

While working as such, he passed away in the year 1982 leaving behind his widow, the present applicant, and two minor sons and two minor daughters. The eldest son at the time of death of the applicant's husband was five years old his year of birth being 1978. He got majority in 1996 and in 1997 he applied for compassionate appointment. But no orders were ~~issued~~ ^{passed} and again this was followed up by another representation dated 12.6.2000 at Annexure-4. It is submitted by the learned counsel for the applicant that these two representations are still pending. In consideration of this, we dispose of this O.A. with a direction to the Res.No.2 that the representations dated 25.4.97 and 12.6.2000 should be disposed of by the appropriate authority in the Planning Commission through a speaking order within a period of 45 days and the result thereof be intimated to the applicant within a period of 15 days thereafter. The above direction is subject to the condition that ~~the~~ the two representations are still pending and have not been disposed of as yet. With the above direction the OA is disposed of. No costs.

(G. NARASIMHAM)
MEMBER (JUDICIAL)

Somnath Singh
(SOMNATH SINGH)
VICE-CHIEF CLERK
12/7/2001

KNM/CM.

Free copy of order dt. 18/7/01
issued to the counsel for
both side.

Pravin
S.O.

Mr
20/7/2001